

Road Rollers

1017. SHRI GEORGE:
 FERNANDES:
 SHRI N. S. SHARMA
 SHRI RAM GOPAL SHAL-
 WALE:
 SHRI SHARDA NAND:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 754 on the 16th November, 1967 and state:

(a) whether the investigation by the Central Bureau of Investigation into the various allegations in connection with the supply of road rollers by the United Provinces Commercial Corporation have since been completed; and

(b) if so, the findings thereof and the action taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No, Sir.

(b) Does not arise.

World Bank on Indian Exports

1018. SHRI R. UMANATH:
 SHRI P. RAMAMURTHI:
 SHRI GANESH GHOSH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the World Bank is pressing the Government to change the direction of India's export towards countries in respect of whom it has heavy debt repayment liabilities;

(b) if so, the details thereof;

(c) whether Government have taken up the matter with the World Bank; and

(d) if so, the reaction of the World Bank thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) to (d). Do not arise.

World Bank Expert's visit to India

1019. SHRI UMANATH:
 SHRI BHAGABAN DAS:
 SHRI SATYA NARAIN
 SINGH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5224 on the 21st December, 1967 and state:

(a) whether Mr. Guillaume Guir-dey, World Bank Expert, has submitted his report to the World Bank,

(b) if so, the main points thereof; and

(c) if not, when the report is likely to be submitted?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Since the World Bank is treating that report as a 'confidential' document, it is regretted that its contents cannot be divulged.

(c) Does not arise.

Support of Political Parties for Success of Family Planning Programmes

1020. SHRI G. VISWANATHAN:
 Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government have taken any steps to get the support of all political parties for the success of Family Planning;

(b) if so, the results thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) and (b). As Family Planning Programme is a programme of vital national importance, the support of all opinion leaders, including politi-

cal leaders, has been sought for its success and there has been favourable response from all quarters.

(c) Does not arise.

Raid on Offices of Jute Goods Shippers in Calcutta

1021. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 364 on the 30th November, 1967 and state:

(a) whether the Calcutta firms whose offices were searched in August, 1967 in connection with exports of jute goods have been further proceeded against for contravention of customs and foreign exchange regulations;

(b) if so, the nature of action taken against them so far; and

(c) whether, pending final disposal of the cases, these firms are being permitted to continue functioning as exporters of jute goods?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). Show cause notices for alleged contravention of provisions of the Customs Act, 1962 and the Foreign Exchange Regulation Act, 1947 have been issued to each of the eight firms. Their replies are awaited. In the meantime three of the firms have filed writ petitions and obtained injunctions from the High Court.

(c) Yes, Sir.

Income-Tax Arrears

1022. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Income-tax authorities have been directed to deal with only 4,000 cases out of over 3 million cases of tax arrears;

(b) whether the assessee concerned in cases other than these 4,000

are virtually to be absolved of their obligations;

(c) the total amount of arrears accounted for by the latter; and

(d) the number of assesseees whose arrears are in the range between Rs. 50,000 and Rs. 1 lakh each?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Instructions have been issued for speedy realisation of arrear demands in all cases with particular emphasis on about 4000 cases involving arrear demands of over rupees one lakh.

(b) No, Sir.

(c) The amount of arrears accounted for by cases involving demands of below Rs. 1 lakh was Rs. 229.83 crores as on 1-4-1967.

(d) 62,853 as on 1-4-1967.

आयव्ययक प्रणाली के बारे में प्रशासनिक सुधार आयोग का प्रतिवेदन

1024. श्री रघुबीर सिंह शास्त्री : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश की अर्थ व्यवस्था और आयव्ययक प्रणाली के बारे में प्रशासनिक सुधार आयोग का प्रतिवेदन सरकार को प्राप्त हो गया है ;

(ख) यदि हाँ, तो उसमें क्या मुख्य सिफारिशों की गई हैं ; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) (क) और (ख). प्रशासनिक सुधार आयोग की वित्त, लेखा तथा लेखा-परीक्षा विषयक रिपोर्ट प्राप्त हो चुकी है और उसकी प्रतियां संसद के पुस्तकालय में रख दी गयी हैं ।

(ग) सिफारिशों पर विचार किया जा रहा है और उनके सम्बन्ध में निर्णय करने में कुछ समय लग सकता है ।